

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 117 - 118 of 2020

In the matter of:

Suresh Garg

....Appellant

Vs.

Naresh Kumar Sood & Ors.

....Respondents

**For Appellant: Mr. Abhishek Anand and Ms. Honey Satpal,
Advocates**

**For Respondents: Mr. Vinod Kumar Chaurasia and Mr. Naresh Kumar
Sood Advocates (R-1)
Mr. Kunal Anand with Ms. Shalya Aggarwal, Advocate
(R-3)**

ORDER

14.02.2020: Counsel for Respondent wants to file Reply. Reply may be filed within ten days. Rejoinder, if any, may be filed within a week thereafter.

List the appeal 'for admission (after notice)' on **26th March, 2020.**

**[Justice A.I.S Cheema]
Member (Judicial)**

**[Justice Venugopal M.]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

ha/gc